

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.9425-9428/2024

(Arising out of impugned final judgment and order dated 22-08-2023 in OSA (CAD) No.70/2023 22-08-2023 in OSA (CAD) No. 71/2023 22-08-2023 in OSA (CAD) No.72/2023 22-08-2023 in OSA (CAD) No.73/2023 passed by the High Court of Judicature at Madras)

PHONEPE PRIVATE LIMITED

Petitioner(s)

VERSUS

DIGIPE FINTECH PRIVATE LIMITED & ORS.

Respondent(s)

Date : 03-05-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Mukul Rohtagi, Sr. Adv.  
Ms. Ruby Singh Ahuja, Adv.  
Mr. Nitin Sharma, Adv.  
Ms. Shilpa Gupta, Adv.  
Ms. Akanksha Thapa, Adv.  
Ms. Kritika Sachdeva, Adv.  
Mr. Naman Tandon, Adv.  
Mr. Keshav, Adv.  
M/s. Karanjawala & Co.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution of India.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)  
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)  
Assistant Registrar